

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.398/2018 in
OA No.840/2018

This the 17th day of August, 2018

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Ms Nita Chowdhury, Member (A)**

Chander Prakash
S/o Late Sh. Hori Lal,
R/o H.No.4, Nand Puri, Kankarkhera
Meerut Cantt.,UP Applicant

(By Advocate: Mr. U. Srivastava

Versus

Sh. Sudhir Kumar Kashyap,
Dy. Director General of Military
Farms, QMG's Branch, IHQ of MoD (Army),
West Block-III
R.K.Puram, New Delhi-6 ... Respondent

(By Advocate: Mr. Gyanendra Singh)

ORDER (ORAL)

Hon'ble Mr. V.Ajay Kumar, Member (J):

When the CP is taken up for hearing, learned counsel for the applicant submits that the orders of this Tribunal have been complied with by the respondents. Accordingly, the CP is closed. Notices are discharged. However, applicant is at liberty to avail the remedy available to him against the order now passed by the respondents, if he is still aggrieved, in accordance with law.

No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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